

Government of India
Ministry of Coal
Rajya Sabha
Unstarred Question No. 854
To be answered on 22.12.2017

Payment of compensation to prior allottees of coal blocks

854. SHRI MOHD. ALI KHAN:

Will the Minister of COAL be pleased to state:

- (a) whether there are any cases which are pending for more than two years for payment of compensation to prior allottees of coal blocks for transferring their land and mine infrastructure to the Government, if so, the details thereof; and
- (b) the details of pendency and amounts due to such allottees, State-wise?

ANSWER

MINISTER OF RAILWAYS AND COAL
(SHRI PIYUSH GOYAL)

(a) & (b): As per the scheme of the Coal Mines (Special Provisions) Act, 2015 and the rules made thereunder, compensation for land and mine infrastructure in relation to a coal mine is disbursed to the prior allottee after collecting the same from the successful bidder/ allottee and adjusting the preferential payments. As on date, allotment / vesting orders have been issued for 80 coal mines, out of which compensation in respect of 61 coal mines have been settled. There are 19 coal mines where the payment of compensation has been withheld for more than two years. State-wise details of coal mines where payment of compensation is pending is as under:

State	Coal Mine	No. of Mines	Compensation payable to prior allottee (Rs.)	Reasons for withholding the compensation
Jharkhand	Pachhwara Central	01	45,64,28,310.76	Matter sub-judice
	Pachhwara North	01	1,45,71,746.00	
	Brinda & Sasai and Meral	03	16,07,63,858.51	Clarification regarding mutation of land from Government of Jharkhand is awaited
	Ganeshpur	01	8,30,80,953.31	

Maharashtra	Baranj I – IV, Manoradeep & Kiloni	06	93,62,59,914.64	Matter sub-judice
West Bengal	KhagraJoydev	01	80,50,58,753.00	
	Barjora	01	4,89,94,076.84	
	Tara East & West	02	6,84,97,680.65	
	Gangaramchak, Gangaramchak Bhadulia	02	7,18,32,327.00	
	Barjora (North)	01	44,42,46,305.34	
